



RTI Matter

F.No. 10/07/2020-VS (CRS) (RTI)
GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
OFFICE OF THE REGISTRAR GENERAL, INDIA
CIVIL REGISTRATION SYSTEM, V.S. DIVISION,
West Block - 1, R.K. Puram, New Delhi - 110066
E-mail-akpandey.rgi@nic.in

Date: 07.10.2020

To

Sh. M V S Anil Kumar Rajagiri
D No. 45-46-22, Srinivas Nagar,
Akkayyapalam,
Visakhapatnam - 530016
Andhra Pradesh

Sub: Information sought under the Right to Information Act (RTI) Act, 2005.


Sir,

This is in reference to your online RTI application registration number ORGOI/R/T/20/00612 dated 18.09.2020 which was transferred from Ministry of Home Affairs with reference no. MHOME/R/E/20/04754 dated 18.09.2020 vide which information regarding whether Aadhaar is mandatory for registration of death or not has been sought.

2. In this respect, it is to inform you that registration of births and deaths in the country has been done under the provisions of a central Act, Registration of Births and Deaths (RBD), 1969. However, the implementation of the provisions of the said Act lies on the State/ UT Governments. In connection with the matter raised by you, it is to refer this office circular vide no. 1/12/2018 VS (CRS) dated 03.04.2019, wherein it is clarified that that the requirement of Aadhaar number is not mandatory for the registration of birth and death. The same circular is also available at this office website <http://crsorgi.gov.in/circulars.html>. A copy of the same is attached for your ready reference.

Yours faithfully

Encl: As stated above.


(A.K. Pandey)
CPIO & Joint Director (CRS)